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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

OA No.712/88

Date of decision: 9.9.1993.

Shri Vishwanath Kalia

...Petitioner

Versus

Union of India through the
Secretary, Ministry of Health,
New Delhi & Others

...Respondents

Coram:- The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. B.S. Hegde, Member (J)

For the petitioner None.

For the respondents Shri P.P. Khurana, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

Shri P.P. Khurana, learned counsel for the respondents submitted that the petitioner died on 27.10.1992. This is a case where the petitioner had assailed the chargesheet issued to him. The further proceedings in pursuance of the said chargesheet were stayed by the Tribunal vide interim order dated 9.5.1988.

2. In view of the above facts and circumstances of the case the O.A. abates.


(B.S. HEGDE)
MEMBER(J)

San.


(I.K. RASGOTRA)
MEMBER(A)